



**FORM No. - 4**

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH**

## **ORDER SHEET**

Original

**Application No.**

1320

of 200 3

Applicant(s) Manas Ranjan Singh Respondent(s) Union of India & Ors.

Advocate for Applicant (s) Mr. Arshya K. Mehta Advocate for Respondent(s) Mr. S. A. Peng

CR.1 to 5)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9.P.O. for Rs. 50/- filed.  For consideration.  To be taken today as per  Court Memo.</p> <p>2  12.03</p> <p><i>DR.</i>  S.O. (J)  <i>DR.</i>  31.12.03</p> <p><i>DR.</i>  S.O. (J)</p> <p>For Admin</p> <p><i>DR.</i>  31.12.03</p>	<p>REGISTER</p> <p><i>DR.</i>  Dy. Registrar 31.12.03.</p> <p><u>1. ORDER DATED 31-12-2003.</u></p> <p>Applicant has claimed that he was engaged as Casual Labourer under the Respondents in Telecom Department of Government of India. It is the case of the Applicant that while taking steps to regularise the left-out casual labourers, the case of the Applicant has not received due consideration (of the Respondents) discriminately.</p> <p><i>DR.</i></p>

For Admin

pi

Barb  
3/11/2003

Bench

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

2. It appears from Annexure-A/4 dated 15.10.2003 of the Original Application that it has already been decided to regularise few left-out casual labourers. It appears that out of 1437 Casual Labourers identified, only 455 Casual Labourers are going to be regularised, for which their bio-datas were called for (under Annexure-A/4 dated 15.10.2003) to be furnished by 31.10.2003. Taking clue from this Mr. Akhaya Kumar Mishra, learned counsel appearing for the Applicant states that expeditious steps are being taken to regularise 455 casual labourers by unjustly ignoring the cases of the Applicant; who has placed on record few materials to substantiate his case as made out in this O.A.U/s.19 of the A.T. Act, 1985.

3. It is also the case of the Applicant that he has represented to the authorities for redressal of his grievance and that, without paying any heed to his case, grievance, expeditious steps are being taken surreptitiously to regularise a few casual labourers. To state in nut-shell, gross malafides have been alleged in this case.

4. In the aforesaid premises, without wasting any time to examine this case, the same is hereby disposed of requiring the Respondents to examine (and if required by re-examining) the case of the Applicant, herein (even by giving him personal hearing with reference to records) before proceeding to regularise any of the left out casual

labourers; It is however, made clear that without examining (re-examining) the case of the Applicant and intimating him the result thereof, the Respondents should not give any finality to the matter relating to the regularisation of left-out casual labourers.

5. With the aforesaid observations and directions, this case is disposed of; by giving liberty to the Applicant to furnish details (including all details) as required in the letter dated 15.10.03

*Copy of order  
dt. 31/12/03 a/w  
off copy issued  
to all the parties  
by Posts. The same  
copy of order  
issued to the  
counsel for both  
sides.*

5. With the aforesaid observations and directions, this case is disposed of; by giving liberty to the Applicant to furnish details (including all details) as required in the letter dated 15.10.03 about himself (to the Respondents) in order to substantiate his case; in shape of representation by 09.01.2004. Send copies of this order to the Respondents, alongwith copies of this O.A. and free copies of this order be given to learned counsel appearing for the Applicant and Mr. S.B.Jena, learned Additional Standing Counsel for the Union of India; on whom a copy of this O.A. has already been served.

*Y. S. J. 31/12/03  
Member (Judicial)*

*1.4.04  
Let copy of O.A be served on the  
Applicant as the matter may come up thereafter  
for consideration.*

*Sub  
Vice-Chairman  
Member (S)*

*My  
21/1/04*

*MD. 277/04 for  
modification of  
order. Copy not  
served.*

*On memo.*

*Branch*

*My  
31/3/04*